

CS No. 1024/2022

Raj Gaurav Vs. Leena Manimekalai & Anr.

The court is being conducted physically as well as virtually.

08.07.2022

Fresh suit received by way of assignment. It be checked and registered.

Present: Plaintiff in person.

Plaintiff has filed the suit for permanent and mandatory injunction against the defendants.

It has been stated by the plaintiff that the defendants have depicted the Hindu goddess Kali in a very uncalled way in poster and promo video of their upcoming Movie "Kaali".

Further, the poster of the film depicts Hindu goddess Kali smoking cigarette which not only hurts the religious sentiments of common Hindu but is also against basics of morality and decency. Further, the alleged poster was tweeted by the defendant no.1 from her twitter handle.

The plaintiff is seeking interim injunction to restrain the defendants temporarily from depicting goddess Kaali in the way they have depicted in the poster and video and the tweet in question.

Heard.

The relief of interim injunction is discretionary relief. Further, as held by Hon'ble Supreme Court in number of cases the ex-parte ad-interim injunction has to be granted in exceptional circumstances and undersigned is of the opinion that the defendant needs to be heard before passing any order against them. Therefore, issue summons of the suit and notice of the injunction application under Order 39 Rule 1 & 2 CPC to the defendants on filing of PF/RC for 06.08.2022.

(ABHISHEK KUMAR)
JSCC/ASCJ/GJ(WEST)
Delhi :08.07.2022